

**THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

No.CA.398(PB)/2017  
No. IB.101(PB)/2017

SECTION: UNDER SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

**IN THE MATTER OF:**

M/s Educomp Solutions Limited

..... Petitioner

Order delivered on 13.11.2017

**Coram:**

R.VARADHARAJAN  
Hon'ble Member (Judicial)

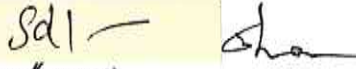
DEEPA KRISHAN  
Hon'ble Member (Technical)

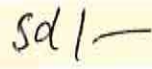
For the Petitioner(s) : -

For the Respondent(s) : Mr.Siddharth Srivastava, Mr. Gursaj Singh & Mr. Harshit Khare, Advocates for Resolution Professional.

**ORDER**

Taking into consideration the order passed in Application No.IB.101(PB)/2017, we do not find it necessary to pass a separate order in relation to Application No. 398/PB/2017 in view of the circumstances stated therein.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)